

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "SMC" BENCH
(Conducted Through Virtual Court)
Before: Shri Waseem Ahmed, Accountant Member
And Shri Siddhartha Nautiyal, Judicial Member

ITA No. 431/Ahd/2020
Assessment Year 2010-11

Shri Chandresh Roshanlal Jain, B-1, Center Point Complex, Nr. S.T. Stand PAN: ACGPJ4712J (Appellant)	Vs	ACIT, Panchmahal Circle, Godhra (Respondent)
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Assessee by: Ms. Urvashi Shodhan, A.R.
Revenue by: Shri V.K. Singh, Sr. D.R.

Date of hearing : 29-03-2022
Date of pronouncement : 08-04-2022

आदेश/ORDER

PER : SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER:-

This is an appeal filed by the assessee against the order of the Id. Commissioner of Income Tax (Appeals-4), Vadodara in Appeal no. CIT(A)-Vadodara-4/10379/2017-18 vide order dated 18/03/2020 passed for the assessment year 2010-11.

2. At the time of hearing, Id. counsel for the assessee has requested to withdraw the appeal filed. The Ld. Counsel for the assessee also filed letter dated 28th March 2022 along-with Form 5 in respect of the appeal, in which

he has submitted the assessee has opted for “Vivaad se Vishwas scheme 2020” floated by Government for resolution of dispute and accordingly seeks permission to withdraw the appeal.

3. The Revenue is fair enough in not objecting to the same.
4. We therefore accept assessee’s request for withdrawing the appeal filed.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 08-04-2022

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER
Ahmedabad : Dated 08/04/2022

Sd/-
(SIDDHARTHA NAUTIYAL)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद